

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923 New Delhi

Ref: Docket No. 40/GT/2011

Date: 04.6.2013

To,
Additional General Manager (Commercial),
THDC India Ltd.,
Alaknanda Bhawan,
Pragatipuram, Bypass Road,
Rishikesh-249201, (Uttarakhand)

Sir,

Subject: **Docket No. 40/GT/2011: Petition for approval of Tariff of Tehri hydroelectric Project Stg-I (4x250 MW) for the period 2009-14.**

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **18.6.2013**:

- (a) The actual O&M expenses for the year 2008-09 with details as per 'Form No 15 B' of the Tariff Regulations, 2009. The details of provisions made, if any, with regard to salary hike and prior period adjustments is to be submitted. The data should be based on audited balance sheet duly certified by the Auditor.
- (b) The expenditure incurred on R&R of the project as on cut off date (31.03.2009), duly certified by the Auditor.
- (c) The 'Statement of Replaced Assets' for the years 2009-10, 2010-11 & 2011-12 has been submitted whereas the de-capitalization amount of some of the assets has been shown to be low of the order of ₹1.00. Hence, the Gross value of following replaced assets needs to be submitted:

2009-10	Asset at Sl. No. 1, 2, 4 & 6 (value not given)
2010-11	Asset at Sl. No. 14
2011-12	Asset at Sl. No. 1 & 2

2. Further action in this matter will be taken on receipt of the above information /clarification.

Yours faithfully,

(B. Sreekumar)
Deputy Chief (Law)